

[Shri Manubhai Shah.]

IV. (i) Report (1960) of the Tariff Commission on the continuance of protection to the Bicycle Industry.

(ii) Government Resolution No. 7(2)-T.R./60, dated the 10th December, 1960.

[Placed in Library. See No. LT-2529/60 for (i) and (ii).]

V. (i) Report (1960) of the Tariff Commission on the continuance of protection to the Ball Bearings Industry.

(ii) Government Resolution No. 18(6)-T.R./60, dated the 8th December, 1960.

[Placed in Library, See No. LT-2524/60 for (i) and (ii).]

VI. (i) Report (1960) of the Tariff Commission on the continuance of protection to the Power and Distribution Transformers Industry.

(ii) Government Resolution No. 1KD-T.R./60, dated the 9th December, 1960.

(iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section.

[Placed in Library. See No. LT-2525/60 for (i) to (iii).]

NOTIFICATION UNDER THE COMPANIES ACT, 1956

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA) : Sir, on behalf of Shri Nitya-nand Kanungo, I beg to lay on the Table, under sub-section (3) of section 637 of the Companies Act, 1956, a copy of the Ministry of Commerce and Industry (Department of Company Law Administration) Notification G.S.R. No. 1433, dated the 23rd November, 1960, publishing an amendment in Government Notification G.S.R. No. 656,

dated the 25th June, 1958. [Placed in Library. See No. LT-2523/60.]

THE FERTILIZERS AND CHEMICALS COMPANIES AMALGAMATION ORDER, 1960

SHRI SATISH CHANDRA: I also beg to lay on the Table, under sub-section (5) of section 396 of the Companies Act, 1956, a copy of the Ministry of Commerce and Industry (Department of Company Law Administration) Notification S.O. No. 2816, dated the 17th November, 1960, publishing the Fertilizers and Chemicals Companies Amalgamation Order, 1960. [Placed in Library. See No. LT-2543/60.]

STANDARDS OF WEIGHTS AND MEASURES (CONVERSION TO STANDARD WEIGHTS) RULES, 1960

SHRI SATISH CHANDRA: I also beg to lay on the Table, under sub-section (3) of section 17 of the Standards of Weights and Measures Act, 1956, a copy of the Ministry of Commerce and Industry Notification S.O. No. 2760, dated the 11th November, 1960, publishing Standards of Weights and Measures (Conversion to Standard Weights) Rules, 1960. [Placed in Library. See No. LT-2533/60.]

NOTIFICATION APPLYING THE EMPLOYEES' PROVIDENT FUNDS ACT, 1952 TO CANE FARMS OWNED BY SUGAR FACTORIES

THE DEPUTY MINISTER OF LABOUR AND EMPLOYMENT AND PLANNING (SHRI L. N. MISHRA) : Sir, on behalf of Shri Abid Ali, I beg to lay on the Table a copy of the Ministry of Labour and Employment Notification G.S.R. No. 1274, dated the 21st October, 1960, applying the Employees' Provident Funds Act, 1952, to cane farms owned by sugar factories. [Placed in Library. See No. LT-2530/60.]

NOTIFICATION ADDING CERTAIN INDUSTRIES TO SCHEDULE I OF THE EMPLOYEES' PROVIDENT FUNDS ACT, 1952

SHRI L. N. MISHRA: I also beg to lay on the Table, under sub-section (2) of section 4 of the Employees*

Provident Funds Act, 1952, a copy of the Ministry of Labour and Employment Notification G.S.R. No. 1443, dated the 24th November, 1960, adding certain industries to Schedule I of the said Act. [Placed in Library. See No. LT-2531/60.]

**THE EMPLOYEES' PROVIDENT FUNDS
(AMENDMENT) SCHEME, 1960**

SHRI L. N. M. SHRA: I also beg to lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952 a copy of the Ministry of Labour and Employment Notification G.S.R. No. 1444, dated the 24th November, 1960, publishing the Employees' Provident Funds (Amendment) Scheme, 1960. [Placed in Library. See No. LT-2532/60.]

**THE INDUSTRIAL DISPUTES (CENTRAL)
AMENDMENT RULES, 1960**

SHRI L. N. MISHRA: I also beg to lay on the Table, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947, a copy of the Ministry of Labour and Employment Notification G.S.R. No. 1466, dated the 30th November, 1960, publishing the Industrial Disputes (Central) Amendment Rules, 1960. [Placed in Library. See No. LT-2544/60.]

**ALLOTMENT OF TIME FOR CONSIDERATION OF (I) THE APPROPRIATION (No. 5) BILL, 1960
AND (II) THE INDIAN POST OFFICE
(AMENDMENT) BILL, 1960**

MR. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted thirty minutes each for the completion of all stages involved in the consideration and return by the Rajya Sabha of the following Bills:—

1. **The Appropriation (No. 5) Bill, 1960.**
2. **The Indian Post office (Amendment) Bill, 1960.**

**REQUEST RE. SUPPLY OF COPIES
OF THE CONSTITUTION (AMENDMENT) BILL AND THE ACQUIRED
TERRITORIES (MERGER) BILL TO
MEMBERS OF PARLIAMENT**

SHRI BHUPESH GUPTA (West Bengal): Sir, I want to draw your attention to a matter which concerns the House. You will find here that the Acquired Territories (Merger) Bill has been circulated to the Members of the West Bengal Legislature under article 3. We do not object to this kind of thing and its being discussed there. We do not object to it. Whatever they may do, it is their affair. But we have not received any copy. I do not say that it should be introduced. Normally, when the States Reorganisation Bill was circulated to the State Legislatures for their opinion, we were supplied copies of the Bill even before it was formally introduced. I think we considered it simultaneously. Now, I do not know as to why in this particular case, when it involves such an important Constitutional point—and it has given rise to so much controversy, the President has been pleased to send it to the State Legislature, things are in the papers—we, Members of Parliament are not being given copies of the same. Therefore, I would request you to kindly convey it to the quarter which are responsible for it, so that even before the introduction of this Bill we get the Constitution (Amendment) Bill and this Acquired Territories (Merger) Bill, which are being discussed there. It is not good for us . . .

MR. CHAIRMAN: Shri Lai Bahadur Shastri.

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**THE COMPANIES (AMENDMENT)
BILL, 1960—continued**

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI LAL BAHADUR) Mr. Chairman, it is obvious from the speeches made by hon. Members from this side and also from the opposite